


**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 28.06.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
C.P.(IB) No.13/ BB/ 2017	-	Hearing	Rule-7 of I&B	24x7 Learning Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	Srimama Rao [PCS]	Applicant	

PCS for petitioner is present. She reported that <sup>in</sup> the order passed with regard to the date of incorporation is not correct and she requested that correction of the date of incorporation in the order.

We have seen the office note. Some typographical error has occurred in the order with regard to the date of incorporation. The memo filed by the PCS for petitioner is allowed. The date of incorporation typed as 20.08.2014 is to be rectified as 22.06.2001.

PCS is directed to file a copy of the order already obtained from the office for making necessary entry in the copy of the order and also in the main order.

IRP is present. He had filed a memo earlier to permit him to retire as IRP since the creditors' committee has not responded so far either to continue him as IRP or to appoint another IRP. Now, the IRP is present in <sup>person</sup> present, he requested three days' time as the creditors may take a decision either to continue him or appoint another IRP.

List it on 12.07.2017.

  
MEMBER (J)

  
MEMBER (T)